

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**(IB)-123(PB)/2017**

**IN THE MATTER OF:**

Bank of Baroda .....Petitioner  
v.  
Amrapali Infrastructure Pvt. Ltd. ....Respondent

**SECTION : UNDER SECTION 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 03.05.2018**

**Coram:**

**SH. M.K SHRAWAT**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS**

For the petitioner:           Mr. Bishwajit Dubey, Ms. Surbhi Khattar, Advs.  
  
  Mr. Apoorv Rastogi, Adv.

**ORDER**

Present both the sides.

Learned Counsel for the petitioner has placed on record a copy of the order of the Hon'ble Supreme Court. Proceedings have been stayed.

On the request made on behalf of learned Counsel for the parties, hearing is deferred to 10<sup>th</sup> May, 2018.

Sdl—

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

Sdl—

**M.K SHRAWAT**  
**MEMBER (JUDICIAL)**